

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316
IA-3695/2023
In
IB-1713(ND)/2019

IN THE MATTER OF:

Goyal Tea Agencies (P) Ltd. Petitioner/Applicant
Vs.
Shakti Bhog Snacks (P) Ltd Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 25.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Ms Swaralipi Deb Roy Adv.
For Respondent :

ORDER

IA-3695/2023

We have heard the submissions made by the Ld. Counsel appearing for the Resolution Professional.

Despite several opportunities being granted, no one has appeared on behalf of the RoC and the Income Tax Department.

Vide order dated 09.04.2024, the RoC officials were directed to appear in person. No one has appeared on behalf of the RoC.

We therefore, direct the Registry to send e-notice to the RoC and the Income Tax Department for their appearance on the next date of hearing, failing which, appropriate orders will be passed in the matter.

List the matter **on 08.05.2024.**

-Sd
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)